

ITEM NO.10

Court 5 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9769/2021

(Arising out of impugned final judgment and order dated 24-11-2021 in CRMA No. 584/2021 passed by the High Court Of Judicature At Bombay At Goa)

TARUN JIT TEJPAL

Petitioner(s)

VERSUS

THE STATE OF GOA

Respondent(s)

(IA No.164295/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 21-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr Ankur Chawla,Adv  
Mr Adit Subramanian Poojary,Adv  
Mr Amir Khan,Adv  
Mr. Jayant Mohan, AOR

For Respondent(s)

Mr. Tushar Mehta, Ld.SG  
Mr. Abhay Anil Anturkar, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Abhikalp Pratap Singh, Adv.  
Mr. Dhruv Tank, Adv.  
Mr. Vaibhav Kulkarni, Adv.  
Mr. Harshvarshan Suryavanshi, Adv.  
Ms. Bhavya Pande, Adv.  
Dr. R. R Deshpande & Associates, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List this matter on 31.01.2022 before a Bench  
of which one of us (L. Nageswara Rao, J.) is not a  
Member.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master